



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Subject:- Appointment of District Judges.
Reference:- Letter No.43733/GS dated 05-11-2018 from the Registrar
General, J&K High Court, Jammu.

GOVERNMENT ORDER NO: 6065 -LD (A) of 2018.
D A T E D: 03 -12 - 2018.

As recommended by the High Court, sanction, in terms of rule 20 of the Jammu and Kashmir Higher Judicial Service Rules, 2009, is accorded to the ad-hoc appointment of the following Sub Judges as District Judges:-

S/Shri

- 1. Mirza Riyaz ul Haq,**
- 2. Vijay Singh Manhas,**
- 3. Ms. Masarat Roohi,**
- 4. Balbir Lal,**
- 5. Ashwani Kumar Sharma,**
- 6. Ms. Kusum Lata Pandita, and**
- 7. Aijaz Ahmad Khan.**

The aforesaid ad-hoc appointment shall be subject to following conditions:-

- (i) The ad-hoc appointment of the District Judges shall be for a period of six months or till the regular selection/appointment is made, whichever is earlier;*
- (ii) The ad-hoc appointment shall not confer any right to claim seniority or any other superior right to the appointees vis-a-vis the District Judges who may be appointed pursuant to a regular selection process; and*
- (iii) The ad-hoc appointees shall be reverted to the cadre of Sub-Judges/Civil Judges (Senior Division) in case they are not found fit for promotion to the posts of District Judges after regular selection process or in case sufficient posts are not available for their promotion on regular basis.*

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 03 -12- 2018

No: LD (A) 2016/81

Copy to the:-

1. Principal Secretary to Hon'ble Governor for information of the Hon'ble Governor.

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2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu.
4. Principal Secretary to Hon'ble Chief Justice, Jammu.
5. Director, Archives, Archaeology and Museums, J&K, Jammu.
6. Private Secretary to the Hon'ble Advisor, Law, Justice & Parliamentary Affairs for information of the Hon'ble Advisor.
7. Secretary, J&K Public Service Commission, Jammu.
8. Concerned Judicial Officers.
9. In-Charge Website, Department of Law, Justice and Parliamentary Affairs.
10. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. Government Order File.
12. Concerned file.

Ashish Gupta
03.12.18

(Ashish Gupta)
Deputy Legal Remembrancer

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03.12.2018